

the State level. This has been done with a view to achieving higher consumption of fertilisers, particularly in the rainfed areas and other areas where the existing level of consumption is low. The lead manufacturers would also be associated with the State Departments of Agriculture, both at the district as well as State levels in assessing the fertiliser requirement and also taking up other measures like demonstration, of fertiliser use and training of fertiliser dealers & farmer in the handling and use of chemical fertilisers and building up fertiliser statistics.

Requirement of Fertilizer for Rabi Season

3412, SHRIMATI KRISHNA KAUL: Will the Minister of AGRICULTURE be pleased to state:

(a) what is the estimated requirement of fertilizer for the current Rabi season; and

(b) what is the total production of the fertilizer during the above period?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) The assessed gross requirement of fertiliser nutrients for Rabi, 1936-87 (October, 1986 to March, 1987) season is 55.13 lakh tonnes of N + P+K.

(b) The likely production during Rabis 1986-87 season is 37.64 lakh tonnes of N+P. There is no indigenous production of K.

कृषि मंत्रालय में स्वायत्त संस्थानों में राजभाषा अधिनियम का लागू किया जाना

3413. श्री राम नरेश कुशवाहा : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजभाषा अधिनियम और उसके अधीन बनाए गए नियम कृषि मंत्रालय के अधीन भारतीय कृषि अनुसंधान संस्थान और अन्य सहकारी निकायों जैसे

स्वायत्त संस्थानों पर भी लागू होते हैं ;

(ख) यदि हां, तो दृष्टा में कृषि मंत्रालय की हिन्दी सलाहकार समिति की बैठकों में और कृषि मंत्री द्वारा दिए गए आश्वासनों के अनुसरण में भारतीय कृषि अनुसंधान संस्थान में राजभाषा अधिनियम और नियमों को लागू करने के लिए क्या कार्यवाही की गई है ; और

(ग) सरकार ऐसे स्वायत्त संस्थानों और सहकारी निकायों में राजभाषा अधिनियम को लागू करने के लिए क्या प्रयास कर रही है ?

कृषि मंत्रालय में कृषि और सहकारिता विभाग में राज्य मंत्री (श्री योगेन्द्र मक-वाणा): (क) भारतीय कृषि अनुसंधान परिषद् एक पंजीकृत मोसायटो है तथा विधि मंत्रालय के पिरामर्श से राजभाषा विभाग द्वारा दी गई सलाह के अनुसार राजभाषा अधिनियम तथा उसके तहत बनाये गये नियम परिषद् पर लागू नहीं होते। जहां तक सहकारी मोसायटियों का संबंध है चूंकि यह राज्य का विषय है और ऐसी समितियों पर राज्य की सहकारी समितियों संबंधी अधिनियम लागू होते हैं, अतः वे राज्य की एस्टैब्लिशमेंट नीति का अनुसरण करती हैं। तथापि राजभाषा अधिनियम के प्रावधानों को राष्ट्रीय स्तर के सहकारी संरठनों जैसे भारतीय राष्ट्रीय सहकारी संघ, राष्ट्रीय सहकारी प्रशिक्षण परिषद्, राष्ट्रीय कृषि सहकारी विपणन संघ, इण्डियन फार्मर्स फेटिलाइजर्स कॉपरेटिव तथा कृषक भारती कोपरेटिव द्वारा कार्यान्वित किया जा रहा है।

(ख) और (ग) हालांकि राजभाषा अधिनियम भारतीय कृषि अनुसंधान परिषद् पर लागू नहीं होता तो भी सरकार की राजभाषा नीति का ध्यान में रखते हुए भारतीय कृषि अनुसंधान परिषद् तथा इसके संस्थानों में राजभाषा अधिनियम तथा उसके तहत बनाए गये नियमों के सांविधिक प्रावधानों को स्वेच्छा से कार्यान्वित करने के लिए प्रयत्न किये जाते रहे हैं। दिनांक 29 अगस्त, 1986 को हुई कृषि मंत्रालय हिन्दी सलाह-

कार समिति की बैठक तथा 3-10-1986 को संसदीय राजभाषा समिति के परिषद् में निरीक्षण के समय की गई सिफारिशों के मताधिक राजभाषा अधिनियम, 1963 और उसके तहत बनाये गये नियमों के सहायक प्रावधानों को अमान्य और उन पर अमल करने के लिए शान्ति निधन की मंजूरी देने का प्रस्ताव है।

Diversion of Funds for Relief Work for Rehabilitation

S414. SHRI J. P. GOYAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have received any reports about diversion of funds meant for relief work for rehabilitation Of people affected by national calamities in various States;

(b) if so, what are the details in this regard; and

(c) what action has been taken in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) No, Sir. Ceiling of expenditure for relief works in the wake of drought, flood etc. is approved item-wise. Assistance is released on the basis of progress of expenditure reported by the concerned State Government against each item.

(b) and (c) Do not arise.

Approval Building Plans by DDA in the names of persons holding Power of Attorney

3413. SHRI J. P. GOYAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Delhi Development Authority approves buildings plans in the names of the

persons holding General Power of Attorney in respect of residential plots of land;

(b) whether it is also a fact that a large number of people have sold their plots of land at exorbitant prices and given the purchasers a General Power of Attorney;

(c) what is the legal status of this General Power of Attorney and whether it is a valid document; and

(d) what are the reasons for which the DDA approves building plans in the names of those holding such General Power of Attorney?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) No, Sir.

(b) Some instances have come to D.D.A.'s notice.

(c) The status of General Power of Attorney is that of an agent only. It is a valid document recognised under law for purposes of performing functions on behalf of the executant of the power of attorney but it does not in any way transfer the title of the property. The executant has the liberty to cancel the power of attorney.

(d) Does not arise in view of reply to part (a) above.

International Seminar on Rols of Local Government in Development

3416. SHRI J. P. GOYAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the migration of the rural population to the cities is continuing;

(b) if so, what are the main reasons therefor;

(c) what efforts have been made towards well distributed and balance pattern of development;